

**CRC No. 15/19 (Old CRC No. 19/18)  
ECIR/NGSZO/03/2015**

**Directorate of Enforcement Vs. M/s Sunil Hi-tech Engineers Limited & Ors  
U/s. Section 45 of Prevention of Money Laundering Act (PMLA), 2002 for  
offence u/s 3,4 of Prevention of Money Laundering Act, 2002**

**02.07.2020**

*Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

*The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.*


The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special PP Sh. N.K. Matta and Ld. Special P.P. Ms. Tarannum Cheema for Directorate of Enforcement.**

**IO AD Rajesh Nair.**

**Ld. Counsels Sh. Avinash Tripathi and Sh. Arpan Behl for A-1 M/s Sunil Hi-tech Engineers Limited.**

**Ld. Counsel Sh. Mudit Jain for A-2 Ratnakar Manikrao Gutte, A-3 Sunil Ratnakar Gutte and A-5 M/s SHEL Investments Consultancy Pvt Ltd.**

  
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Special Judge (PC Act) CBI  
Room No. 608, 6th Floor,  
Rouse Avenue Court Complex  
New Delhi

**Ld. Counsel Sh. Mohit Kumar Bafna for A-4 M/s Gangakhed Sugar and Energy Ltd.**

**Ld. Counsel Sh. Anurag Tandon for A-6 M/s Jaypee Development Corporation Ltd.**

A-7 Suren Jain is present.

**Ld. Counsel Ms. Sonam Gupta for A-7.**

A-8 Rahul Kumar is present.

**Ld. Counsel Sh. Kshitiz Rao for A-8.**

A-9 Sameer Gaur is present.

**Ld. Counsel Sh. Vikram Panwar for A-9.**

**Ld. Counsel Sh. Vikram Hegde for A-10 company M/s aXYKno Capital and Services Pvt Ltd. and A-11 Raman Ramkrishnan.**

Ld. Counsel Sh. Mudit Jain submits that earlier bail application of A-2 Ratnakar Manikrao Gutte was not filed as he was lodged in jail in some other case and now he will be filing bail application for him on the next date hearing.

*In the present matter, following two applications, have been received through e-mail by the Reader of this Court on his official email-ID:*

**(I) APPLICATION UNDER SECTION 305 OF THE CODE OF CRIMINAL PROCEDURE, 1973 R/W SECTION 65 AND 70 OF THE PREVENTION OF MONEY LAUNDERING ACT, 2002 FOR CHANGE OF AUTHORIZED REPRESENTATIVE OF ACCUSED NO. 6 COMPANY M/S MAHABHADRA CONSTRUCTIONS LIMITED (ERSTWHILE JAYPEE DEVELOPMENT CORPORATION LIMITED)**

By way of the present application Ld. Counsel Sh. Anurag Tandon for A-6 M/s Jaypee Development Corporation Ltd seeks permission to substitute Sh. Alok Bhatnagar as AR of A-6 company in place of earlier AR Mr. Ankit Singhal stating that he is no longer available. E-copy of Board Resolution dated 07.05.2020 appointing Sh. Alok Bhatnagar as the AR is annexed with the

*Blasha*  
02/07/2020  
**SHARAT PAROSHAR**  
Special Judge (PC Act) CBI  
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aforementioned application.

Ld. Special P.P. Sh. N.K. Matta states that they need time to verify the same though they have no objection if the said application is allowed subject to certain exceptions.

Heard. Allowed subject to verification.

Sh. Alok Bhatnagar new AR of M/s MCL who is attending the meeting has been directed to appear on every date of hearing.

**(II) APPLICATION SEEKING TO PLACE ON RECORD THE CHANGE OF NAME OF COMPANY ARRAYED AS ACCUSED NO. 6 FROM M/S JAYPEE DEVELOPMENT CORPORATION LIMITED TO M/S MAHABHADRA CONSTRUCTIONS LIMITED.**

By way of the aforementioned application, Ld. Counsel Sh. Anurag Tandon for A-6 seeks permission to replace the name of A-6 company M/s Jaypee Development Corporation Limited to M/s Mahabhadra Constructions Limited (M/s MCL). E-copy of the "*Certificate of Incorporation pursuant to change of name*", dated 21.04.2020, passed under Rule 29 of the Companies (Incorporation) Rules, 2014 and issued by the Registrar Of Companies, Kanpur, Uttar Pradesh has been annexed with the aforementioned application.


Ld. Special P.P. Sh. N.K. Matta states that they need time to verify the same though they have not objection if the said application is allowed subject to certain exceptions.

Heard. Allowed subject to verification.

Ld. Counsel Sh. Anurag Tandon for A-6 M/s MCL has been requested to provide e-copy of the aforementioned application/documents to the prosecution. He has accordingly assured to do so. Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

**Applications earlier moved by Ld. Counsels for the accused persons.**

**I. APPLICATION DATED 10.02.2020 UNDER SECTION 207 CR. PC., 1973 BY AND**

  
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ON BEHALF OF APPLICANT/ACCUSED NO. 3 SH. SUNIL RATNAKAR GUTTE FOR PRODUCTION AND SUPPLY OF THE COPIES OF THE STATEMENTS OF THE PERSONS RECORDED UNDER SECTION 50 OF THE PREVENTION OF MONEY LAUNDERING ACT, 2002 WHICH HAVE NOT BEEN RELIED AND FOR PLACING ON RECORD ALL UNRELIED DOCUMENTS, WHICH ARE IN POSSESSION OF THE DIRECTORATE OF ENFORCEMENT IN CONNECTION WITH THE PRESENT MATTER AND SEEKING DIRECTIONS TO COMPLAINANT / ENFORCEMENT DIRECTORATE TO MAKE DISCLOSURE TO THE EFFECT THAT ALL RELIED / UN RELIED DOCUMENTS COLLECTED BY THE INVESTIGATING OFFICER AND ALL RELIED / UN RELIED STATEMENTS RECORDED UNDER SECTION 50 OF THE PMLA, 2002 BY THE INVESTIGATING OFFICER DURING THE INVESTIGATION HAVE BEEN SUPPLIED TO THE ACCUSED PERSONS AND THE PROSECUTION BE THEN FURTHER DIRECTED TO SUPPLY THOSE DOCUMENTS TO THE ACCUSED PERSONS.

II. APPLICATION DATED 10.02.2020 UNDER SECTION 207 CR. P.C., 1973 BY AND ON BEHALF OF APPLICANT/ ACCUSED NO. 3 SUNIL RATNAKAR GUTTE FOR SUPPLY OF COPIES OF THE DOCUMENTS WHICH HAVE BEEN RELIED UPON BY ED IN THE COMPLAINT BUT ARE NEITHER APPEARING IN THE LIST OF DOCUMENTS NOR SUPPLIED TO THE APPLICANT/ACCUSED.


III. APPLICATION DATED 10.02.2020 U/S 91 CR. PC ON BEHALF OF ACCUSED NO. 7 SH. SUREN JAIN SEEKING PRODUCTION OF DOCUMENTS AS SUBMITTED TO THE COMPLAINANT ON 18.09.2018 AND 03.12.2018.

IV. APPLICATION DATED 10.02.2020 U/S 207 CR. PC ON BEHALF OF AXYKNO CAPITAL SERVICES PVT. LTD (ACCUSED NO. 10) FOR PLACING ON RECORD DEFICIENCIES IN THE DOCUMENTS SUPPLIED BASED ON SCRUTINY CONDUCTED TILL DATE AND SEEKING NECESSARY DIRECTIONS.

V. APPLICATION DATED 10.02.2020 U/S 207 CR. PC ON BEHALF OF SH. R. RAMAKRISHNAN (ACCUSED NO. 11) FOR PLACING ON RECORD DEFICIENCIES IN THE DOCUMENTS SUPPLIED BASED ON SCRUTINY CONDUCTED TILL DATE AND SEEKING NECESSARY DIRECTIONS.

E-reply to the aforementioned applications, sent by IO has been received by the Reader of this Court on his official email-ID.

Ld. Special P.P. Sh. N.K. Matta states that e-copies of the same have already been supplied to Ld. Counsels for the accused persons at their respective email IDs.

  
SH. N. K. MATTA  
Special Judge (PC) & B  
Room No. 608, 6th Floor,  
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New Delhi

Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

It has been stated by Ld. Counsels for the accused persons that some of the documents earlier supplied to them are not legible and even there are few documents which are missing in the bunch of documents. It has also been submitted that IO may also be directed to provide copies of unrelieved documents which are otherwise collected by him during the course of investigation. However IO states that all the said unrelieved documents have been returned by him to the concerned persons by speed post on 30.06.2020.

Heard. Perused.


IO AD Rajesh Nair has been told that once the application has been moved on behalf of the accused persons seeking copies of unrelieved documents then IO had not to have preempted the said proceedings by returning all such documents.

Be that as it may. IO is directed to place on record the list of all such persons to whom the documents have been returned and as IO states that photocopies of all such unrelieved documents have been returned by him so he is directed to supply a copy of the same to the accused persons who have asked for said unrelieved documents.

Ld. Counsels for the accused persons have also been asked to contact the IO in case any document already supplied to them is found to be illegible.

**Case is now adjourned to 07.09.2020 for compliance u/s 207 Cr.PC.**


A scanned signed copy of this order is being sent to Sh. Mukesh

  
SH. MUKESH  
Special Judge (PC Act) CBI  
Room No. 608, 6th Floor,  
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New Delhi

JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

  
(Bharat Parashar)  
Special Judge (PC Act)  
(CBI) Court No. 608  
Rouse Avenue Court  
New Delhi  
02.07.2020



**CC No. 09/2019 (CRC No. 01/16)**

**ECIR No. 02/ HZO/2013**

**Directorate of Enforcement, Hyderabad Vs. Sri Y. Harish Chandra Prasad & Ors.  
U/s. 190 of Cr.PC. 1973 8(5) and 45 and u/s 3,4 of Prevention of Money Laundering  
Act (PMLA), 2002**

**02.07.2020**

*Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

*The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.*

**The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:**

**Present:** Ld. Special P.P. Sh. R.S. Cheema, Ld. Special P.P. Sh. N.K. Matta and Ld. Special P.P. Ms. Tarannum Cheema for CBI.


**IO Santosh Kumar IO.**

**Ld. Counsels Sh. Shri Singh and Sh. Yogesh Raavi for A-1 Y. Harish Chandra Prasad, A-4 M/s Mahalaxmi Energy Ventures (India) Ltd and A-5 M/s Malaxmi Wind Power.**

**A-2 P. Trivikrama Prasad is present.**

**Ld. Counsel Sh. Arshdeep Singh for A-2.**

**Ld. Counsels Sh. Mahfooz Nazki, Sh. Arpan Behl and Sh. Avinash Tripathi for A-3 Potluri Vara Prasad, A-7 M/s PVP Ventures Ltd, A-8 M/s PVP Energy Pvt Ltd and A-9 M/s Adobe**

  
SANTOSH KUMAR IO  
Special Judge (PC Act) CBI  
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Rouse Avenue Court Complex  
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**Realtors Pvt Ltd.**

**Ld. Counsel Sh. Arjun Diwan for A-6 M/s Nava Bharat Projects Ltd.**

Though written submission have already been filed however prior to lock-down certain clarifications were raised on the point of charge from prosecution as well as from Ld. Counsels for the accused persons.


Prosecution and Ld. Counsels for the accused persons have been requested to provide e-copy of additional written submissions on the said point by the next date of hearing to the Reader of this Court on the official email of the court and also to the prosecution. They have accordingly assured to do so. Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

**Matter be now put up on 19.09.2020 for filing additional written submissions on the point of charge.**

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

  
(Bharat Parashar)  
Special Judge, (PC Act)  
(CBI), Court No. 608  
Rouse Avenue Court  
NEW DELHI  
02.07.2020  
BHARAT PARASHAR  
Special Judge (PC Act) CBI  
Room No. 608, 6th Floor,  
Rouse Avenue Court Complex  
New Delhi



CC No. 249/2019 (Old CC No. 37/17)  
RC No. 221 2015 E 0009  
Branch: CBI/EO-III/NEW DELHI  
CBI Vs. Suresh Kumar Sharma & Anr.  
U/s 120-B r/w 420 IPC and substantive offence thereof.

02.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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**The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:**

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma, Ld. DLA Sh. Sanjay Kumar and Advocate Ms. Tarannum Cheema for CBI.

IO H.C. Bhagwat.

Some further time has been sought for submitting report of further investigation.

Heard. Allowed.


  
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Special Judge (PC Act) CBI  
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**As prayed, matter be now put up on 19.09.2020 for filing report of further investigation.**

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The present order has been dictated on phone to Steno Hukam Chand.

  
(Bharat Parashar)  
Special Judge, (PC Act)  
CBI, Court No. 608  
Rouse Avenue Court  
Room No. 600, Court Complex  
Rouse Avenue, New Delhi  
02.07.2020